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मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 123]

भोपाल, बुधवार, दिनांक 16 मार्च 2022—फाल्गुन 25, शक 1943

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 16 मार्च 2022

क्र. 4068-70-इक्कीस-अ(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में मध्यप्रदेश पंचायत राज एवं ग्राम स्वराज (संशोधन) विधेयक, 2022 (क्रमांक 1 सन् 2022) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अतिरिक्त सचिव.

MADHYA PRADESH BILL

No. 1 of 2022

**THE MADHYA PRADESH PANCHAYAT RAJ AVAM GRAM SWARAJ (SANSHODHAN)
VIDHEYAK, 2022****A Bill further to amend the Madhya Pradesh Panchayat Raj Avam Gram Swaraj Adhiniyam, 1993.**

Be it enacted by the Madhya Pradesh Legislature in the seventy-third year of the Republic of India as follows:—

Short title.

1. This Act may be called the Madhya Pradesh Panchayat Raj Avam Gram Swaraj (Sanshodhan) Adhiniyam, 2022.

**Amendment of
Section 55.**

2. In Section 55 of the Madhya Pradesh Panchayat Raj Avam Gram Swaraj Adhiniyam, 1993 (No. 1 of 1994), for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) Subject to the provisions of this Section, no person shall construct any building or alter or add to any existing building or reconstruct any building without the permission in writing or the Gram Panchayat and except in accordance with rules made in this behalf under this Act:

Provided that if Gram Panchayat, after receiving the application along with the fees prescribed by the State Government, fails to decide it within such period as may be prescribed by the State Government, the permission shall be deemed to have been granted:

Provided further that permission to construct any building or alter or add to any existing building or reconstruct any building on such category of land as may be notified by the State Government, shall be granted by such authority and in such manner as may be prescribed by the State Government.”.

STATEMENT OF OBJECTS AND REASONS

At present as per the provision of sub-section (1) of Section 55 of the Madhya Pradesh Panchayat Raj Avam Gram Swaraj Adhiniyam, 1993 (No. 1 of 1994) the Gram Panchayat is required to grant permission to erect any building or alter or add to any existing building or reconstruct any building within a period of 45 days from the date of receipt of application and if not refused by the Gram Panchayat then the permission is presumed to have been granted. The current provision of 45 days period is practically too long and so it is required to make this period logical. Thus to fulfil this aim, amendment is proposed. Now, it is proposed that if Gram Panchayat, after receiving the application along with the fees prescribed by the State Government, fails to decide it within such period as may be prescribed by the State Government. The permission shall be deemed to have been granted. It is also proposed that permission to construct any building or alter or add to any existing building or reconstruct any building on such category of land as may be notified by the State Government, shall be granted by such authority and in such manner as may be prescribed by the State Government. With a view to accelerate the Industrial and Infrastructural Development of the State, the above mentioned amendment is proposed to make the process of permission easier and effective for certain category of land.

2. Therefore, it is proposed to amend Section 55 of the Principal Act suitably.

3. Hence this Bill.

BHOPAL :
Dated 6th March, 2022

RAMKHELAWAN PATEL
Member-in-charge.